

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. No. 220/1995

27

New Delhi this the 29th day of April, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Hon'ble Shri R.K. Ahoja, Member (A)

Shri H.V. Ashoka Kumar
s/o Late Shri H.K. Venkatesha Iyer,
R/O C-4 E/225, Pocket-II,
Janakpuri, New Delhi-110058.

... Applicant

(By Advocate Shri B.B.Raval)

Vs.

1. Union of India through the Cabinet
Secretary, Govt. of India, Rashtrapati Bhawan,
New Delhi-1

2. The Secretary,
Research and Analysis Wing,
Cabinet Secretariat, Govt. of India,
Room No.8-B, South Block, New Delhi-11.

3. Shri J.C. Madan
Formerly Administrative Officer in the
Research and Analysis Wing, Now Advocate
Central Administrative Tribunal, Principal Bench,
Faridkot House, New Delhi-1

4. Shri I.P. Sharma,
Senior Field Officer (Legal)
Research and Analysis Wing, Cabinet Sectt.,
Govt. of India, Room No.8-B, South Block,
New Delhi-110011

(By Advocate Shri M.K. Gupta) ... Respondents

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

The learned counsel for the respondents has submitted that they have passed an order dated 24.4.97 which is taken on record. Shri B.B.Raval, learned counsel for the applicant submits that in the light of this order, he seeks permission to withdraw this OA but that directions may be issued to the respondents that whatever is due to him in pursuance of the OA 820/90 decided on 8.3.1991 should be paid to the applicant expeditiously.

2. In the light of the above, this OA is dismissed as withdrawn with the observations that the respondents shall give all payments due to the applicant strictly in accordance with law within a period of three months from the date of receipt of a copy of this order. No costs.

R.K. Ahoja
(R.K. Ahoja)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)